SUPREME COURT OF INDIA RECORD OF PROCEEDINGS Writ Petition(s)(Criminal) No(s). 270/2021 ASWATHY VINOD & ANR. Petitioner(s) VERSUS THE STATE OF KERALA & ORS. Respondent(s) (FOR ADMISSION ) Date : 06-09-2021 This petition was called on for hearing today. CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE HRISHIKESH ROY HON'BLE MR. JUSTICE C.T. RAVIKUMAR For Petitioner(s) Mr. S. K. Bhattarcharya, Adv. Ms. Malini Poduval, AOR

Ms. Babita Sant, Adv.

For Respondent(s) Mr. Jishnu M L, Adv. Mr. G. Prakash, AOR Ms.Priyanka Prakash, Adv. Ms. Beena Prakash, Adv.

> UPON hearing the counsel the Court made the following ORDER

As per the additional counter affidavit, it appears that the committee has already recommended premature release of the husbands of the petitioners [Vinod Kumar (Prisoner No. C 2509) and Manikantan (Prisoner No. C 703)1.

Let that be placed before the competent authority who, in turn, may take decision expeditiously and not

SECTION X

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ITEM NO.24 Court 3 (Video Conferencing)

later than two weeks from today and report compliance in that behalf.

List this matter on 22.09.2021.

(DEEPAK SINGH) COURT MASTER (SH) (VIDYA NEGI) COURT MASTER (NSH)